

pleased to state:

(a) the number and value of coins of different denominations got minted in and imported from foreign countries during the last three years, year-wise; and

(b) the names of the countries from which these coins have been imported and

the value of coins imported therefrom so far and the amount paid therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) The information is given below.

<i>Year of Import</i>	<i>Denomination in Million pieces</i>			<i>Face value in Rs. crores</i>		
	<i>1 Rupee</i>	<i>50 Paise</i>	<i>25 Paise</i>	<i>1 Rupee</i>	<i>50 Paise</i>	<i>25 Paise</i>
1985-86	704.41	540.58	157.95	70.44	27.03	3.95
1986-87	1150.87	879.65	342.05	115.09	43.98	8.55
1987-88	144.72	79.77	—	14.47	3.99	—
Total	2000.00	1500.00	500.00	200.00	75.00	12.50

(b) These coins have been imported from (i) U.K. (2000 million pieces of one-rupee coin); (ii) South Korea (1500 million pieces of 50 Paise coin); and (iii) Canada (500 million pieces of 25 Paise coin). The face value of these coins is Rs. 287.5 crores and the total CIF cost of these imports is Rs. 137.79 crores.

Payment of D.A. to Central Government Employees

4867. SHRI ASHKARAN SANKHAWAR: Will the Minister of FINANCE be pleased to state:

(a) the total amount incurred or to be incurred on payment of instalments released to Central Government employees during the last two years and the current financial year;

(b) the number of the Government

employees who have received these instalments; and

(c) the number of employees who are yet to receive these instalments of dearness allowance?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) The expenditure on Dearness Allowance to Central Government employees including employees of Union Territories and Armed Forces Personnel for the years 1985-86, 1986-87 and 1987-88 is estimated as follows:-

	(Rs. in crores)
1985-86	3,616
1986-87	189
1987-88	843

Note : Upto 1985-86 the instalments were sanctioned as per the pre-revised Dearness allowance formula. From 1986-87 onwards the instalments have been sanctioned according to revised Dearness Allowance Scheme.

(b) and (c). The instalments have been sanctioned to all the Central Government employees.

[English]

Recovery of Farm Loans

4868. SHRI KAMAL NATH: Will the Minister of FINANCE be pleased to state:

(a) whether a recent workshop on agriculture financing organised by Syndicate Bank at Manipal has expressed that unless urgent steps are taken to step up the recovery of farm loans and bringing about drastic changes in the quality and type of such loans, the banks are likely to face severe shortage of resources for future agriculture-credit programmes;

(b) if so, the reaction of Government thereto; and

(c) whether Government propose to set up separate courts for dealing with farm loan defaulters?

THE MINISTER OF STATES IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c): Syndicate bank has reported that in the 'National Workshop on Effective Financing of Agriculture with Specific Emphasis on Recoveries' organised by the bank at Manipal, some of the participants had expressed concern at mounting overdues. The Workshop recommended that immediate steps may be taken by the banks and all concerned to initiate

effective steps to improve the quality of lending and bring about better recovery of agriculture loans.

The need for stepping up recovery efforts and achieving better results has time and again been emphasised by the Reserve Bank of India (RBI) and Government. However, there is no proposal to set up any separate courts for dealing with farm loan defaulters.

Re-Introduction of Investment Allowance

4869. SHRI KAMAL NATH: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any Memorandum regarding re-introduction of investment allowance or giving option to industry to choose between investment allowance and Investment Deposit Scheme, and

(b) if so, the reaction with regard thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K PANJA): (a) Yes, Sir.

(b) The suggestion has been examined in detail, but it has not been possible to accept either of the two request

Smuggling Racket

4870. SHRI KAMLA PRASAD SINGH:
SHRI BALASAHEB VIKHE PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Custom officials